

Central Administrative Tribunal
Principal Bench : New Delhi

O.A. No. 1017/2000

New Delhi this the 11th Day of January 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Ct. Lakhpur Singh
S/o Shri Nathu Ram,
R/o H.No. 112, Village-Hamaupur,
Safdarjang Enclave,
New Delhi.

Applicant

(By Advocate: Shri V.P. Sharma)

Versus

1. N.C.T. of Delhi,
Through its Secretary,
Old Secretariate,
Delhi.
2. The Commissioner of Police,
HQrs. Delhi Police, IP Estate,
New Delhi.
3. The Deputy Commissioner of Police,
HQrs, PCR IP Estate,
New Delhi.

Respondents

(By Advocate: Ms. Neelam Singh)

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Heard both sides.

2. In the light of respondents' own Circular dated 31.8.1999 (Page 43-44 of OA), this OA is disposed of with a direction that respondents should not compel applicant to cross-examine PWs or to enter into his own defence, till the conclusion of the criminal case pending against applicant, relating to the same ~~set of evidence~~ ^{set of facts}.

O.A. is disposed of accordingly.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

Mittal